DHARNA AT THE RESIDENCE OF HEALTH MINISTER BY MEDICAL GRADUATES OF THE COLLEGE OF MEDICAL SCIENCES, NEW DELHI

130. SHRI SANAT KUMAR RAHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that some graduates of the University College of Medical Sciences, New Delhi, staged a *dharna* at his residence recently; and

(b) if so, what are their demands ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN) : (a) Yes.

(b) The demand of the graduates of the University College of Medical Sciences, New Delhi was that the posts of first year junior resident at the Safdarjang Hospital should be filled first from amongst the graduates of the College, and the remaining vacancies, if any, from amongst the general candidates.

मद्यनिषेध सम्बन्धी राष्ट्रीय नीति :

131. **श्री प्रकाशवीर शास्त्री :**

श्री कृष्णराव नारायण धुलप :

क्या **शिक्षा, समाज कल्याण और संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश में पूर्णरूप से मद्यनिषेध लागू करने के लिए कोई नयी राष्ट्रीय नीति तथा कार्यक्रम बनाया है;

(ख) यदि हां, तो इस सम्बन्ध में राज्य सरकारों की क्या प्रतिक्रिया है; और

(ग) नई नीति कब तक लागू किये जाने की सम्भावना है ?

†[NATIONAL POLICY ON PROHIBITION

131. SHRI PRAKASH VEER SHASTRI :

SHRI KRISHNARAO NARAYAN DHULAP :

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government have formulated any fresh national policy and programme in regard to total prohibition in the country;

(b) if so, what is the reaction of the State Governments in this regard; and

(c) by when the new policy is likely to be given effect to ?]

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र) : (क) से (ग) राज्य की मद्यनिषेध संबंधी नीति संविधान की धारा 47 में राज्य की नीति के निदेशक सिद्धांत के रूप में पहले ही निहित है। इसके अनुसरण में एल्कोहल वाले पेयों की खपत में कमी करने के लिए एक न्यूनतम कार्यक्रम 2 अक्टूबर, 1975 से लागू किया गया था। कार्यक्रम की गति बढ़ाने और लोगों की मद्यपान की बुरी आदत छुड़ाने के लिए अन्य उपायों पर राज्य सरकारों के प्रतिनिधियों के परामर्श से केन्द्रीय मद्यनिषेध समिति की अगली बैठक में विचार किया जाएगा क्योंकि मादक पेयों का उत्पादन, निर्माण, आधिपत्य, लाना-ले जाना, क्रय और विक्रय राज्य विषय है।

†[THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c) Government's policy on prohibition is already enshrined in Article 47 of the Constitution as a Directive Principle of State Policy. Pursuant to this, a minimum programme for achieving reduction in the consumption of alcoholic beverages was introduced from 2 October 1975. Further measures to step up the tempo of the programme and to wean people away from the evils of the drink habit would be considered at the next meeting of the Central Prohibition Committee in consultation with the representatives of the State Governments as the production, manufacture, possession, transport, purchase and sale of intoxicating liquors is a State Subject.]

†[ ] English translation.